REF : Partial Modification - II Notice dated 03.11.2022 w.e.f. 09.11.2022.

No. RJ-1/Regular/394/2022

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person at **Principal Seat at Bombay,** that the following arrangement is made for taking up the judicial assignment from **Wednesday, 9.11.2022 to Wednesday, 23.11.2022 :**

PART – I

(From 09.11.2022 to 23.11.2022)

The reconstituted Division Bench comprising of the **Hon'ble Shri. Justice A. S. Gadkari** and the **Hon'ble Shri. Justice Milind N. Jadhav** will take up the extant judicial assignment of the Division Bench headed by the **Hon'ble Shri. Justice A. S. Gadkari.**

PART – II

(From 09.11.2022 to 11.11.2022
and
From 21.11.2022 to 23.11.2022)

(i)

The Single Bench presided over by the **Hon'ble Shri. Justice Nitin W. Sambre** will take up matters from following judicial assignment, **in addition to** His Lordship's extant judicial assignment.

APPELLATE SIDE	ORIGINAL SIDE
For Admission, hearing, order matters and applications therein: (A) Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act). (B) Civil Contempt References from District Judiciary. (C) Civil Work not assigned to other Courts.	----

(ii)

The Single Bench presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai** will take up matters from following judicial assignment, **in addition to** Her Ladyship's extant judicial assignment.

APPELLATE SIDE	ORIGINAL SIDE
For Admission, hearing, order matters and applications therein: (A) Civil Miscellaneous Applications. (B) Civil Writ Petitions of even years, not assigned to other Courts.	----

PART – III

(From 14.11.2022 to 18.11.2022)

The Single Bench presided over by the **Hon'ble Shri. Justice Madhav Jamdar** will take up the matters pertaining to the Single Bench presided over by the **Hon'ble Shri. Justice Milind N. Jadhav.**

APPELLATE SIDE	ORIGINAL SIDE
For Admission, hearing, order matters and applications therein : (A) Civil Writ Petitions and Civil Revision Applications against the order of Civil Courts (except Rent Act). (B) Civil Contempt References from District Judiciary. (C) Civil Miscellaneous Applications. (D) Civil Writ Petitions of even years, not assigned to other Courts. (E) Civil Work not assigned to other Courts.	----

Dated this the 8th day of November 2022

By Order,

Sd/-
(S. B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.